

#### **Expected tax collection from IPL,4th edition**

667. DR. YOGENDRA P. TRIVEDI: Will the Minister of FINANCE be pleased to state the details of amount Government is expecting to collect in way of taxes from fourth edition of T-20 Indian Premier League (IPL) which would commence in April 2011?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): The extent of collection of Direct Tax from an event of the nature of fourth edition of T-20 Indian Premier League (IPL) is dependent upon several factors which includes the nature, purpose and items covered by various contracts between/amongst franchises, Board of Control for Cricket in India (BCCI), various service providers, players, support staff and the extent of revenues realized/collection made from a variety of events/activities by various stakeholders. Thus, it is not possible to predict the likely collection of income tax from this event commencing in April, 2011.

Further, the Service Tax is required to be paid by the 5th/6th of the month immediately following the calendar month in which the payments for services rendered are received, towards the value of taxable service. As such, it is not possible to determine beforehand or to arrive at the figures/quantum of the expected Service Tax collection from the fourth edition of T-20, Indian Premier League(IPL).

#### **Problem of bad loans**

668. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:

- (a) whether public sector banks are facing severe problem of bad loans;
- (b) if so, the amount involved in the bad loans; and
- (c) the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Over the years, there have been conscious and persistent efforts by Reserve Bank of India (RBI) and Government of India through the prescription of strict objective and prudential norms for the identification and classification of Non-performlag assets (NPAs) and for setting up the requisite infrastructure as also systems/procedures/legal framework for effecting recoveries/reduction of

NPAs in the Indian Banking system. The introduction of the reform process in 1991-1992 has seen marked improvement in the quality of assets of the Indian banking sector, as revealed by a consistent decline in both the gross and net NPA ratios for the industry as a whole.

(b) The gross Non-performing assets (NPAs) of the public sector banks which were as high as 17.8% at end-March 1997, declined significantly to 2.27% (Rs. 57,301 crore) as at end-March 2010. The net NPAs of these banks during the same period declined from 9.2% to 1.10%.

(c) To improve asset quality of the banks and to create a good recovery climate, the Reserve Bank of India (RBI) and the Government have taken various steps which, *inter-alia*, include prescribing prudential norms for provisioning and classification of non-performing assets, guidelines for prevention of slippages, Corporate Debt Restructuring and other restructuring schemes, One Time Settlement schemes, enactment of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002, the Credit Information Companies (Regulation) Act, 2005, and the Recovery of Debts due to Banks and Financial Institutions (DRT) Act, 1993 etc.

#### **Separate budget for agriculture**

669. SHRI M.V. MYSURA REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether there have been demands from various quarters for having separate budget for agriculture like Railways in view of the country being largely dependent on agriculture;

(b) whether Government has ever given a thought of having separate budget for agriculture;

(c) if so, when such thought was given and what was the outcome;

(d) whether in a recently held 'Rythu Kosam' massive rally organized in Guntur district of Andhra Pradesh, all national leaders demanded for separate budget for agriculture;

(e) if so, whether Government is thinking of having a relook at this genuine demand once again; and

(f) if not, the reasons therefor?